

**IN THE INCOME TAX APPELLATE TRIBUNAL  
BANGALORE 'A' BENCH, BANGALORE**

**BEFORE SHRI N.V.VASUDEVAN, JUDICIAL MEMBER  
AND  
SHRI ABRAHAM P GEORGE, ACCOUNTANT MEMBER**

**ITA No.690(BNG.)/2014  
(Assessment year : 2009-10)**

Smt Shalini A Wadhwa,  
No.50, A-32, Palace Road,  
Bangalore-560 052

**PAN No.AAAPW 3876A**

Appellant

**Vs**

The Commissioner of Income-tax-III,  
Bangalore

Respondent

**Assessee by : Shri Narendra Sharma, Advocate  
Revenue by : Shri C.H.Sundar Rao, CIT**

**Date of hearing : 10-02-2015  
Date of pronouncement : 20-02-2015**

**ORDER**

**PER SHRI ABRAHAM P GEORGE, AM;**

In this appeal filed by the assessee it assails an order passed under section 263 of the IT Act, 1961 (in short 'The Act').

2. When the case was taken up learned counsel for the assessee submitted that the assessment was completed by the AO on 22-09-

02014, pursuant to the directions of the CIT and no additions were made.

Therefore, according to him, the appeal had become infructuous.

3. In the light of the submissions made by the learned AR, we dismiss the appeal filed by the assessee.

Order pronounced in the open Court on the 20<sup>th</sup> February, 2015.

**Sd/-**  
**(N.V.VASUDEVAN)**  
**JUDICIAL MEMBER**  
**Bangalore:**  
**D a t e d : 20-02-2015**  
**am**  
Copy to :

**Sd/-**  
**(ABRAHAM P GEORGE)**  
**ACCOUNTANT MEMBER**

Appellant  
Respondent  
CIT(A)-IV, Bangalore.  
CIT  
DR, ITAT, Bangalore.  
Guard file (1+1)

Asst. Registrar, ITAT, Bangalore